FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

NEUROSTAR HOSPITAL PRIVATE LIMITED

BUSINESS OF HOSPITAL AT PIMPRI-CHINCHWAD, PUNE

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Neurostar Hospital Private Limited** **PAN: AAHCD4763F** **CIN: U85110PN2019PTC187374**
2.	Address of the registered office	Flat No C/104, Sundaram, S. No. 80/2, Manjari BK, Pune, Pune, Maharashtra, India,412307
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Neurostar Hospital Private Limited, Old Mumbai - Pune Hwy, Beside Kyraid hotel, opposite to Force Motors Corporate Office, Akurdi Gaothan, Vivek Nagar, Akurdi, Pimpri-Chinchwad, Pune, Maharashtra 411035.
5.	Installed capacity of main products/ services	Hospital building has 110 beds capacity.
6.	Quantity and value of main products/ services sold in last financial year	Rs. 13,20,960 (FY 2024-25)
7.	Number of employees/ workmen	7
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be obtained from RP through the following email id: ibc.neurostarhospital@gmail.com. However, the list of creditors is available on IBBI website - https://ibbi.gov.in/claims/front-claim-details/25294
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria is mentioned in the detailed invitation of EOI and can be obtained from RP through the following email id: ibc.neurostarhospital@gmail.com.
10.	Last date for receipt of expression of interest	23rd June, 2026
11.	Date of issue of provisional list of prospective resolution applicants	3rd July, 2026
12.	Last date for submission of objections to provisional list	8th July, 2026
13.	Date of issue of final list of prospective resolution applicants	18th July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23rd July, 2026
15.	Last date for submission of resolution plans	22nd August, 2026
16.	Process email id to submit Expression of Interest	ibc.neurostarhospital@gmail.com
17.	Details of Corporate Debtor's registration as MSME	According to the information provided by the suspended management, the Corporate Debtor is not an MSME registered entity.

The Resolution Professional and/or Committee of Creditors reserves the right to amend, modify or withdraw the Form G along with any of its terms thereof.

Sd/-
Purusottam Behera
Resolution Professional
In the matter of Neurostar Hospital Private Limited
Registration No: IBBI/IPA-002/IP-00940/2019-20/12993
AFA Valid upto: 31.12.2026
IBBI Registered Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai , Mumbai City ,Maharashtra ,400022
Email ID: purusosbbj@yahoo.com, ibc.neurostarhospital@gmail.com

Date:8th June, 2026
Place: Mumbai

(Continued from previous page...)

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR") read with Regulation 252 of SEBI ICDR Regulations, 2018, the Offer is being made for at least 25% of the post- Offer paid-up Equity Share capital of our Company. The Offer is being made under Regulation 229(2) of Chapter IX of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 via book building process wherein not more than 50% of the net Offer shall be allocated on a proportionate basis to QIBs, provided that our Company may, in consultation with the BRLM, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations, out of which 33.33% of the Anchor Investor Portion, shall be reserved, for domestic Mutual Funds and 6.67% for Life Insurance Companies and Pension Funds (aggregating to 40%) , subject to valid Bids being received from them at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. In the event of undersubscription in Life Insurance Companies and Pension Funds portion the same may be allocated to domestic Mutual Funds. In case of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. Further, not less than 15% of the Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors (out of which one third shall be reserved for applicants with an application size of more than two lots and upto such lots equivalent to not more ₹ 10,00,000 and two-thirds shall be reserved for applicants with application size of more than ₹ 10,00,000) and not less than 35% of the Issue shall be available for allocation to Individual Investors who applies for minimum application size in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All Bidders (other than Anchor Investors) shall mandatorily participate in the Issue only through the ASBA process. ASBA Bidders must provide either (i) the bank account details and authorization to block funds in the ASBA Form, or (ii) the UPI ID, as applicable, in the relevant space provided in the ASBA Form. The ASBA Forms that do not contain such details are liable to be rejected. Applications made using third party bank account or using third party linked bank account UPI ID are liable for rejection. Anchor Investors are not permitted to participate in the Issue through the ASBA process. ASBA Bidders shall ensure that the Bids are made on ASBA Forms bearing the stamp of the relevant Designated Intermediary, submitted at the relevant Bidding Centres only (except in case of electronic ASBA Forms) and the ASBA Forms not bearing such specified stamp are liable to be rejected. For details, see *"Offer Procedure"* beginning on page 306 of the Red Herring Prospectus.

Bidders/ Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidders/ Applicants as available on the records of the depositories. These Demographic Details may be used, among other things, for or unblocking of ASBA Account or for other correspondence(s) related to an Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders/Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Investors must ensure that their PAN is linked with AADHAR and are in compliance with CBDT Notification dated February 13, 2020 and press release dated June 25, 2021.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "History and Corporate Structure" on page 161 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see the section "Material Contracts and Documents for Inspection" on page 363 of the Red Herring Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The Liability of the members of the Company is Limited.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorized share capital of the Company is ₹ 22,00,00,000 divided into 2,20,00,000 Equity Shares of ₹ 10/ each. The issued, subscribed and paid-up share capital of the Company before the Offer is ₹ 15,58,87,950 divided into 1,55,88,795 Equity Shares of ₹ 10/ each. For details of the Capital Structure, see "Capital Structure" on the page 66 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM:

ORIGINAL SIGNATORIES			CURRENT PROMOTERS		
Name of Promoters	Face Value (₹)	No. of Shares	Name of Promoters	Face Value (₹)	No. of Shares
Vishal Jain	10.00	5,000	Vishal Jain	10.00	1,44,15,535
Gaurav Jain	10.00	5,000	Mahak Jain	-	NIL

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on BSE SME (i.e. **SME Platform of BSE**). Our Company has received an "In-principle" approval from the BSE for the listing of the Equity Shares pursuant to letter dated April 15, 2026. For the purposes of the Offer, the Designated Stock Exchange shall be BSE. A signed copy of the Red Herring Prospectus has been submitted for registration to the ROC on June 06, 2026 and Prospectus shall be filed with the RoC in accordance with Section 26(4) of the Companies Act, 2013.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus shall be filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire *"Disclaimer Clause of SEBI"* beginning on page 281 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the contents of the Offer Document or the price at which the equity shares are offered has been cleared, solicited or approved by BSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the *"Disclaimer Clause of BSE"* beginning on page 284 of the Red Herring Prospectus.

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Issuer and this Offer, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to *"Risk Factors"* on page 18 of the Red Herring Prospectus.

TRACK RECORD OF BOOK RUNNING LEAD MANAGER: The BRLM associated with the Offer has handled 7 Public Issue/Offer in the past three years, out of which one of the issue was closed below the Issue/ Offer Price on listing date.

Name of BRLM	Total Issue		Issue closed below IPO Price on Listing Date.
	Mainboard	SME	
Seren Capital Private Limited	0	7	1

BOOK RUNNING LEAD MANAGER TO THE OFFER	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
SEREN CAPITAL Elevate Your Potential **SEREN CAPITAL PRIVATE LIMITED** **Address:** Office no. 601 to 605, Raylon Arcade, Kondivita, J.B. Nagar, Mumbai, Maharashtra – 400059 **Telephone:** +91-22-46011058 **Email:** info@serencapital.in **Investor Grievance Email:** investor@serencapital.in **Website:** https://serencapital.in/ **Contact Person:** Akun Goyal/Tripti Pathani **SEBI Regn. No.** INM000013156	MudraRTA **MUDRA RTA VENTURES PRIVATE LIMITED** **Address:** B-117, 3rd Floor, DDA Shed, Okhla Industrial Area Phase-1, New Delhi -110020 **Telephone:** 91-9958808069 **Email:** ipo@mudrarta.com **Investor Grievance Email:** info@mudrarta.com **Website:** www.mudrarta.com **Contact Person:** Akshay Tanwar **SEBI Registration Number:** INR000004413 **CIN:** U70200DL2022PTC401399	Susan Wires & Cables **SUSAN ELECTRICALS INDIA LIMITED** **Reshma Shukla** **Company Secretary and Compliance Officer** **Address:** 1703, Nirmal Tower, 26, Barakhamba Road, Connaught Plaza, New Delhi, India, 110001. **Telephone:** 0120-4331296 **E-mail:** office@seil.net.in **Website:** https://seil.net.in Investors can contact the Compliance Officer or the Registrar to the Offer in case of any pre- Offer or post- Offer related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.

Availability of Red Herring Prospectus: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein, before applying in the Offer. Full copy of the Red Herring Prospectus will be available at the website of SEBI at www.sebi.gov.in; the website of Stock Exchange at www.bseindia.com, the website of BRLM at www.serencapital.in and website of Company at https://seil.net.in.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the abridged prospectus shall be available on the website of the Company, BRLM and BSE at https://seil.net.in , https://serencapital.in/offer-documents.php and https://www.bsesme.com/PublicIssues/PublicIssues.aspx?id=1, respectively.

Syndicate Member: Mansi Share & Stock Broking Private Limited

Availability of Bid-Cum-Application forms: Bid-Cum-Application forms can be obtained from the Company: Susan Electricals India Limited, Book Running Lead Manager: Seren Capital Private Limited. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com.

Application Supported by Blocked Amount (ASBA): All investors in this Offer have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the issue process and how to apply, please refer to the details given in application forms and abridged prospectus and also please refer to the chapter *"Offer Procedure"* on page 306 of the Red Herring Prospectus.

BANKER TO THE OFFER: AXIS BANK LIMITED

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Susan Electricals India Limited
Sd/-
Vishal Jain
Designation: Chairman & Managing Director
DIN: 01889925

Date: June 06, 2026
Place: Delhi

Disclaimer: Susan Electricals India Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares the Red Herring Prospectus dated June 06, 2026 has been filed with the Registrar of Companies, Delhi and thereafter with SEBI and the Stock Exchanges. The RHP shall be available on the website of the SEBI at www.sebi.gov.in , website of BSE SME at www.bsesme.com and is available on the websites of the BRLM at www.serencapital.in. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Red Herring Prospectus including the section titled *"Risk Factors"* beginning on page 18 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the *"Securities Act"*) or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

AdBaaz

Public Notice for Loss of Documents

Know all men by this public at large about the loss of original documents for property that is **Apartment / Flat bearing number 203** situated on the second floor of Building No. 6 in the residential project known as **Ved Vihar,** having a super built-up area admeasuring about 80.17 sq. mtrs., carpet area admeasuring about 64.10 sq. mtrs., along with adjoining terrace area admeasuring 11.52 sq. mtrs., along with **Car Parking No. 15,** together with the undivided share as specified in the Declaration Deed., constructed on Survey No. 77/1/1, situated at **Village Kothrud,** Taluka Haveli, District Pune. (Hereinafter called as said Apartment / Flat), was initially purchased by **Mr. Nitin Ramkrishna Kulkarni and Mrs. Nilima Nitin Kulkarni** from **M/s. Amit Enterprises**. Whereas the said Agreement, Index II and Receipt of the document bearing number No. 7816/2003, registered on 10/09/2003, registered at Sub-Registrar Haveli No. 4, Pune executed between the Mr. Nitin Ramkrishna Kulkarni and Mrs. Nilima Nitin Kulkarni and M/s Amit Enterprises is misplaced, untraceable, the present owners **Mr. Rahul Yogesh Mahashabde, Mr. Ritesh Yogesh Mahashabde, and Mr. Yogesh Jagannath Mahashabde** therefore being publicly called herewith that if any person is having or claiming any Right, Claim or Objection regarding the said Apartment/Flat, then he/she/they, are hereby called upon to make such claim known in writing, together with all necessary and supporting documents, to the undersigned at the address mentioned hereinbelow, within a period of **07 (Seven) days** from the date of publication of this notice.

Failure to notify within the stipulated time shall be deemed as a waiver of all such claims, if any, and it shall be presumed that there are no claims, objections, or interests whatsoever in respect of the said Apartment/Flat. In such an event, my client shall proceed to complete the requisite transaction of the said Apartment/Flat, and no claim or objection shall be entertained thereafter.

Date : 06/06/2026
Place : Pune

Adv. S. H. Rajput
Unit No.101, Swami Shraddha Apartment, NDA Pashan Road, Near Shri Ravishankar School, Bavdhan Khurd, Pune 411021.
Mobile no. 9922920104

PUBLIC NOTICE

This is to inform the public in general that Environment Clearance of Expansion of **Proposed Residential & Commercial Project** at **Survey No. 163/1/2, Pimple Saudagar, Taluka-Haveli, Pune by M/s Sai Samarth Construction & M/s MBM Developers** have been accorded by State Level Environment Impact Assessment Authority (SEIAA), Environment & Climate change Department, Mantralaya, Mumbai vide **EC Identification no. EC23B038MH170980 and File No.SIA/MH/INFRA2/434051/2023 dated 27/12/2023.** This clearance is in accordance with the provision of EIA Notification, 2006.

The copies of this letter are available with the Maharashtra Pollution Control Board and may also be seen at Website **http://parivesh.nic.in**

Date : 08/06/2026
Pune

Sd/-
M/s Sai Samarth Construction & M/s MBM Developers

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NEUROSTAR HOSPITAL PRIVATE LIMITED
BUSINESS OF HOSPITAL AT PIMPRI-CHINCHWAD, PUNE
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Neurostar Hospital Private Limited** **PAN: AAHCD4763F** **CIN: U85110PN2019PTC187374**
2.	Address of the registered office	Flat No C/104, Sundaram, S. No. 80/2, Manjari BK, Pune, Pune, Maharashtra, India,412307
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Neurostar Hospital Private Limited, Old Mumbai - Pune Hwy, Beside Kyraid hotel, opposite to Force Motors Corporate Office, Akurdi Gaothan, Vivek Nagar, Akurdi, Pimpri-Chinchwad, Pune, Maharashtra 411035.
5.	Installed capacity of main products/ services	Hospital building has 110 beds capacity.
6.	Quantity and value of main products/ services sold in last financial year	Rs. 13,20,980 (FY 2024-25)
7.	Number of employees/ workmen	7
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be obtained from RP through the following email id: ibc.neurostarhospital@gmail.com However, the list of creditors is available on IBBI website - https://ibbi.gov.in/claims/front-claim-details/25294
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria is mentioned in the detailed invitation of EOI and can be obtained from RP through the following email id: ibc.neurostarhospital@gmail.com.
10.	Last date for receipt of expression of interest	23rd June, 2026
11.	Date of issue of provisional list of prospective resolution applicants	3rd July, 2026
12.	Last date for submission of objections to provisional list	8th July, 2026
13.	Date of issue of final list of prospective resolution applicants	18th July, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23rd July, 2026
15.	Last date for submission of resolution plans	22nd August, 2026
16.	Process email id to submit Expression of Interest	ibc.neurostarhospital@gmail.com
17.	Details of Corporate Debtor's registration as MSME	According to the information provided by the suspended management, the Corporate Debtor is not an MSME registered entity.

The Resolution Professional and/or Committee of Creditors reserves the right to amend, modify or withdraw the Form G along with any of its terms thereof.

Sd/-
Purusottam Behera
Resolution Professional
In the matter of Neurostar Hospital Private Limited
Registration No: IBBI/IPA-002/IP-00940/2019-20/12993
AFA Valid upto: 31.12.2026
IBBI Registered Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai , Mumbai City ,Maharashtra ,400022
Email ID: purusosbbj@yahoo.com, ibc.neurostarhospital@gmail.com

Date:8th June, 2026
Place: Mumbai

WEIZMANN LIMITED
CIN No.: L65990MH1985PLC038164
Regd. Office: Empire House, 214, Dr. D N Road, Ent. A. K. Nayak Marg, Fort, Mumbai - 400001.,
Tel No. 91-22-22071501 (6 Lines) Fax No.: 91-22-22071514
Email ID: investorsgrievance@weizmann.co.in, Website: www.weizmann.co.in

NOTICE
(For attention of the Equity Shareholders of the Company)
Mandatory transfer of equity shares to Investor Education and Protection Fund Authority ("IEPF Authority")

Notice is hereby given that pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 read with the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") **the Equity Shares of the Company in respect of which the dividend has not been paid or claimed during the past seven consecutive years from 2018-19 shall be transferred by the Company to the Demat Account of IEPF Authority.**

In accordance with the procedure prescribed under the Rules, individual communication is being sent to those shareholders at their latest available address who has not claimed dividend with respect to the Equity Shares held in the Company during the past seven years from F. Y. 2018-19 and whose shares are liable to be transferred to IEPF Authority. The Company has uploaded the details of such shareholders and their equity shares due for transfer, including their Folio Nos.or DP ID - Client ID details, on its website www.weizmann.co.in. The shareholders are requested to visit the website in order to verify the details of the equity shares liable to be transferred to the IEPF Authority.

In case the Company does not receive any valid claim from the concerned shareholders before 7th September, 2026, the Company shall with a view to comply with the Rules, transfer the shares to the IEPF Authority by the due date by following the due process as enumerated in the Rules which is briefly as under :

i) In case of shares held in physical form : The Company would be issuing new share certificates in lieu of the original share certificates and will convert them in DEMAT form for the purpose of transfer to the IEPF Authority. Upon such issuance, the original share certificates will stand automatically cancelled and will be deemed non-negotiable thereafter.

ii) In case of shares held in demat form : The shares will be transferred to IEPF Authority by way of Corporate Action.

Kindly note that all future benefits, dividends, if any, arising on such shares would be transferred to IEPF Authority.

The shareholders may further note that this notice and the details uploaded by the Company on its website should be considered as adequate notice in respect of issue of the new share certificates by the Company for the purpose of transfer of shares to the IEPF Authority, pursuant to the Rules.

You may be pleased to note that the Equity shares transferred to IEPF Authority, including the benefits accruing on such shares, if any, can be claimed back from the IEPF Authority upon following the procedure prescribed under the Rules. The Rules are available on the website of the IEPF Authority at www.iepf.gov.in.

In case, the shareholders have any queries on the subject matter and the Rules, they may contact the Company's Registrar and Share Transfer Agents, **Bigshare Services Private Limited,** Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai – 400093, Contact Nos. : 022 – 62638200/222/223, Email: investor@bigshareonline.com

For Weizmann Limited
Sd/-
Ami Purohit
Company Secretary

Place: Mumbai
Date: 08.06.2026

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of **₹14,800/-** Crore (Face Value).

Sr. No.	State/UT	Amount to be raised (₹Crore)	Tenure (Year)	Type of Auction
1.	Bihar	1600	Re-issue of 7.92% Bihar SGS 2051 issued on April 15, 2026	Price Basis
2.	Chhattisgarh	500	Re-issue of 7.37% Chhattisgarh SGS 2031 issued on April 15, 2026	Price Basis
		500	Re-issue of 7.83% Chhattisgarh SGS 2040 issued on April 15, 2026	Price Basis
3.	Gujarat	1500	11	Yield Basis
		1000	14	Yield Basis
4.	Jammu and Kashmir	500	25	Yield Basis
5.	Kerala	400	Re-issue of 7.60% Kerala SGS 2033 issued on April 15, 2026	Price Basis
		1000	Re-issue of 7.81% Kerala SGS 2037 issued on April 15, 2026	Price Basis
		1400	Re-issue of 7.86% Kerala SGS 2042 issued on April 15, 2026	Price Basis
6.	Madhya Pradesh	1200	Re-issue of 7.86% Madhya Pradesh SGS 2042 issued on April 15, 2026	Price Basis
		600	Re-issue of 7.90% Madhya Pradesh SGS 2056 issued on April 15, 2026	Price Basis
7.	Manipur	300	16	Yield Basis
8.	Mizoram	100	15	Yield Basis
9.	Tamil Nadu	1000	Re-issue of 7.69% Tamil Nadu SGS 2033 issued on June 03, 2026	Price Basis
		1000	Re-issue of 7.74% Tamil Nadu SGS 2036 issued on June 03, 2026	Price Basis
		500	Re-issue of 7.80% Tamil Nadu SGS 2041 issued on June 03, 2026	Price Basis
10.	Uttar Pradesh	700	12	Yield Basis
		1000	20	Yield Basis
	Total	**14,800**		

The auction will be conducted on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **June 09, 2026 (Tuesday).** Individual investors can place bids as per the non-competitive scheme through the Retail Direct portal **(https://rbiretaildirect.org.in).**

For further details, please refer to RBI press release dated **June 05, 2026 (Friday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

फॉर्म जी
न्यूरोस्टार हॉस्पिटल प्रायव्हेट लिमिटेड यांच्या करिता स्वारस्य व्यक्त करण्यासाठी आमंत्रण.

पिंपरी-चिंचवड, पुणे येथे हॉस्पिटल व्यवसाय
(भारतीय दिवाळखोरी आणि नादारी मंडळ (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) विनियम, 2016 च्या नियम 36ए च्या उप-नियम (1) अंतर्गत)

संबंधित तपशील

1.	कॉर्पोरेट कर्जदाराचे नाव सोबत पॅन / सीआयएन / एलएलपी क्र.	**न्यूरोस्टार हॉस्पिटल प्रायव्हेट लिमिटेड** **पॅन : AAHCD4763F** **CIN : U85110PN2019PTC187374**
2.	नोंदणीकृत कार्यालयाचा पत्ता	फ्लॅट क्र. सी/104, सुंदरम, स. क्र. 80/2, मांजरी बीके, पुणे, पुणे, महाराष्ट्र, भारत, 412307.
3.	वेबसाइटची युआरएल	उपलब्ध नाही
4.	ठिकाणाचा तपशील जेथे बहुसंख्य मालमत्ता स्थित आहेत असे निश्चित केले आहे	न्यूरोस्टार हॉस्पिटल प्रायव्हेट लिमिटेड, जुनी मुंबई - पुणे हायवे, किरेड हॉटेलच्या बाजूला, फोर्स मोटर्स कॉर्पोरेट ऑफिस समोर, आकुर्डी गावठाण, विवेक नगर, आकुर्डी, पिंपरी-चिंचवड, पुणे, महाराष्ट्र 411035.
5	स्थापित मुख्य उत्पादन / सेवा यांची क्षमता	रुग्णालयाच्या इमारतीत 110 बेड्सची क्षमता आहे.
6.	मागील आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादने / सेवांचे प्रमाण आणि मूल्य	रु. 13,20,980 (आर्थिक वर्ष 2024-25)
7.	कर्मचारी / कामगारांची संख्या	7
8.	पुढील तपशील यांचा समावेश, शेवटचे उपलब्ध असलेले दोन वर्षांची आर्थिक विवरणपत्रे (शेड्युलसह), कर्जदारांच्या याद्या, या यूआरएल वर उपलब्ध आहे.	खालील ईमेल आयडीद्वारे आरपीकडून मिळवता येईल : **ibc.neurostarhospital@gmail.com.** तथापि, धनकोंची यादी आयबीबीआय च्या वेबसाइटवर उपलब्ध आहे : **https://ibbi.gov.in/claims/front-claim-details/25294**
9.	संहितेचा कलम 25(2)(एच) अंतर्गत ठराव अर्जदारांसाठी पात्रता या यूआरएल वर उपलब्ध आहे :	पात्रता निकष ईओआय च्या सविस्तर निमंत्रणात नमूद केले आहेत आणि ते आरपी कडून खालील ईमेल आयडीद्वारे मिळवता येतील: **ibc.neurostarhospital @gmail.com.**
10.	स्वारस्य अभिव्यक्ती प्राप्त करण्याची अंतिम तारीख	23 जून 2026
11.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी जारी करण्याची तारीख	3 जुलै 2026
12.	तात्पुरती यादी साठी हरकती सादर करण्याची शेवटची तारीख	8 जुलै 2026
13.	संभाव्य ठराव अर्जदारांची अंतिम यादी जारी करण्याची तारीख	18 जुलै 2026
14.	मेमोरँडम, मूल्यमापन मॅट्रिक्स आणि ठराव योजनांसाठी संभाव्य ठराव अर्जदारांना विनंती ही माहिती जारी करण्याची तारीख	23 जुलै 2026
15.	ठराव योजना सादर करण्याची शेवटची तारीख	22 ऑगस्ट 2026
16.	स्वारस्य अभिव्यक्ती सादर करण्यासाठी ईमेल आयडीवर प्रक्रिया करा	**ibc.neurostarhospital@gmail.com**
17.	कॉर्पोरेट कर्जदाराच्या एमएसएमई म्हणून नोंदणी स्थितीचा तपशील	निलंबित व्यवस्थापनाने दिलेल्या माहितीनुसार, कॉर्पोरेट कर्जदार ही एमएसएमई नोंदणीकृत संस्था नाही.

ठराव व्यावसायिक आणि/किंवा धनको समिती यांनी फॉर्म जी आणि त्यातील कोणत्याही अटींमध्ये सुधारणा, फेरफार किंवा मागे घेण्याचा अधिकार राखून ठेवला आहे.

स्वा./-
पुरुषोत्तम बेहरा, ठराव व्यावसायिक
न्यूरोस्टार हॉस्पिटल प्रायव्हेट लिमिटेड च्या प्रकरणात
नोंदणी क्र. : IBBI/IPA-002/IP-00940/2019-20/12993 एएफए वैधता : 31.12.2026 पर्यंत
आयबीबीआय नोंदणीकृत पत्ता : फ्लॅट क्र. 402, साई प्रसाद बिल्डिंग, सायन कामगार सीएचएस, रोड क्र. 29, सायन (पूर्व) मुंबई, मुंबई शहर, महाराष्ट्र, 400022.
ईमेल आयडी : purusosbbj@yahoo.com, ibc.neurostarhospital@gmail.com

दिनांक : 8 जून 2026
ठिकाण : मुंबई

निडो होम फायनान्स लिमिटेड

(पूर्वीची एडेलविस हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखली जाणारी) (निडो), नोंदणीकृत कार्यालय - टॉवर 3, पाचवा मजला, विंग 'बी', कोहिनूर सिटी मॉल, कोहिनूर सिटी, कीर्ॉल रोड, कुर्ला (प), मुंबई - 400070 येथे आहे. **विभागीय कार्यालय :** कार्यालय क्र. 407-410, 4था मजला, काकडे बिझ आयकॉन, सीटीएस 2687बी, गणेशखिंड रोड, भांबुर्डे, शिवाजी नगर, पुणे, महाराष्ट्र 411016.

सर्फेसी अधिनियम, 2002 च्या अनुच्छेद 13(2) अंतर्गत मागणी सूचना

याद्वारे सूचित करण्यात येते की पुढील कर्जदारांनी निडो यांचेकडून घेतलेल्या कर्ज सुविधांमधील मुद्दल व व्याजाच्या परतफेडीमध्ये कसूर केलेली असून सदर कर्ज खाती अनुत्पादक मत्ता (एनपीए) म्हणून वर्ग करण्यात आलेली आहेत. सिक्युरीटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शिअल ॲसेट्स अँड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 (सर्फेसी अधिनियम) च्या अनुच्छेद 13 (2) अंतर्गत त्यांच्या शेवटच्या ज्ञात पत्त्यावर मागणी सूचना जारी केली. सदर मागणी सूचनेशिवाय त्यांना या जाहीर सूचनेद्वारेही कळविण्यात येत आहे.
कर्जदार, अनामती, थकबाकी, अनुच्छेद 13(2) अंतर्गत पाठविण्यात आलेली मागणी सूचना आणि मागणी केलेली रक्कम इ. चा तपशील खालीलप्रमाणे आहे :

1. कर्जदार, सह-कर्जदार, जामीनदार यांचे नाव आणि पत्ता आणि कर्जाची रक्कम :-
1. अभय लक्ष्मण सिंग (कर्जदार), 2. प्रिया सिंग (सह-कर्जदार), फ्लॅट क्र. 606, सी विंग, निलय अपार्टमेंट, गट क्र. 288,289,290,291,294,295, जाधववाडी, चिखली, पुणे - 412105.
कर्ज खाते क्र. : L0030MTHL000005339773/L003MTLAP000005340380 कर्ज कराराची दिनांक : 31-07-2025 आणि 26-09-2025
कर्जाची रक्कम :- रु. 32,50,000/- (रुपये बत्तीस लाख पन्नास हजार फक्त.) आणि रु. 13,50,000/- (रुपये तेरा लाख पन्नास हजार फक्त.)
एनपीए दिनांक : 07-05-2026, **मागणी सूचना दिनांक :** 15-05-2026
देय रक्कम : रु. 33,81,911.18/- (रुपये तेहतीस लाख एक्याऐंशी हजार नऊशे अकरा आणि अठरा पैसे फक्त) आणि रु. 14,49,915.62/- (रुपये चौदा लाख एकोणपन्नास हजार नऊशे पंधरा आणि बासष्ट पैसे फक्त) जे एकत्रित रु. 48,31,826.80/- (रुपये अठ्ठेचाळीस लाख एकतीस हजार आठशे सव्वीस आणि ऐंशी पैसे फक्त) दि. 15-05-2026 रोजी नुसार देय

मालमत्तेची अनुसूची : पुढील मालमत्तेचे सर्व खंड आणि तुकडे, फ्लॅट क्र. सी-606 मोजमाप सुमारे 509.89 चौ. फू. म्हणजे 47.37 चौ. मी. कार्पेट क्षेत्रफळ सोबत खुली/ बंदिस्त बाल्कनी मोजमाप क्षेत्रफळ सुमारे 102.47 चौ. फू. म्हणजे 9.52 चौ. मी. + संलग्न समान पातळी टेरेस मोजमाप क्षेत्रफळ सुमारे 81.59 चौ. फू. म्हणजे 7.58 चौ. मी. विंग ''सी'' च्या सहाव्या मजल्यावर स्थित सोबत ''निलय'' नावाच्या प्रकल्पात झाकलेले पार्किंग तसेच ''निलय को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड'' म्हणून ओळखले जाणारे जे प्लॉट क्र. ए मोजमाप सुमारे 7122.60 चौ. मी. + प्लॉट क्र. बी मोजमाप सुमारे 3727.40 चौ. मी. जमीन समबंधित गट क्र. 288 + 289 + 290 + 291 + 292 + 293 + 294 + 295 + 252 पैकी मधून काढलेले यावर बांधलेले, गाव : चिखली, ता. - हवेली, जिल्हा पुणे - 411038 येथे स्थित.

2. कर्जदार, सह-कर्जदार, जामीनदार यांचे नाव व पत्ता आणि कर्जाची रक्कम :-
1. मंगेश विजय नाटक (कर्जदार) 2. पल्लवी मंगेश नाटक (सह-कर्जदार), प्लॉट क्र 74-75, फ्लॅट क्र 402, आदित्य विहार अपार्टमेंट, बी-विंग, विहार कॉलनी, तळेगाव दाभाडे, पुणे - 410507. 1 आणि 2 तसेच येथे : - मारुती मंदिरा समोर, मु. - जांबवडे, पोस्ट सुदुंबरे, सुदुंबरे, पुणे - 41209.
कर्ज खाते क्र. : L003STLAP000005333851/L0030STHL000005333814 **कर्ज कराराची दिनांक :** 31-03-2024 आणि 15-04-2024
कर्जाची रक्कम :- रु. 18,00,000/- (रुपये अठरा लाख फक्त.) आणि रु. 12,00,000/- (रुपये बारा लाख फक्त.)
एनपीए दिनांक : 07-05-2026, **मागणी सूचना दिनांक :** 15-05-2026
देय रक्कम : रु. 18,78,636.85/- (रुपये अठरा लाख अठ्ठ्याहत्तर हजार सहाशे छत्तीस आणि पंच्याऐंशी पैसे फक्त) आणि रु. 12,08,392.14/- (रुपये बारा लाख आठ हजार तीनशे ब्याण्णव आणि चौदा पैसे फक्त) जे एकत्रित रु. 30,87,028.99/- (रुपये तीस लाख सत्याऐंशी हजार अठ्ठावीस आणि नव्याण्णव पैसे फक्त) दि. 15-05-2026 रोजी नुसार देय

मालमत्तेची अनुसूची : पुढील मालमत्तेचे सर्व खंड आणि तुकडे, फ्लॅट क्र. बी-402 कार्पेट मोजमाप क्षेत्रफळ सुमारे 28.16 चौ. मी. बाल्कनी मोजमाप क्षेत्रफळ सुमारे 4.25 चौ. मी. टेरेस मोजमाप क्षेत्रफळ सुमारे 7.06 चौ. मी. "बी विंग" मध्ये, ''चौथ्या मजल्यावर'', ''आदित्य विहार'' म्हणून ओळखल्या जाणाऱ्या प्रकल्पात, आता ''आदित्य विहार को-ऑपरेटिव्ह हाऊसिंग सोसायटी लि.'' म्हणून ओळखल्या जाणाऱ्या सोसायटीत, जमीन संबंधित प्लॉट क्र. 74 आणि 75, सर्व्हे क्र. 62 (जुना सर्व्हे क्र. 51) पैकी संबंधित सीटीएस क्र. 1722 आणि 1723 यावर बांधलेले, गाव तळेगाव दाभाडे (शहरी), ता. - मावळ आणि जिल्हा - पुणे 410507 येथे स्थित, जे तळेगाव दाभाडे नगर परिषदेच्या स्थानिक हद्दीत आणि सह उप-निबंधक, मावळ, जिल्हा आणि विभाग पुणे यांच्या अधिकारक्षेत्रात.

3. कर्जदार, सह-कर्जदार, जामीनदार यांचे नाव आणि पत्ता आणि कर्जाची रक्कम :-
1. संदीप सुरेश घाटगे (कर्जदार), 2. सुरेश जयवंत घाटगे (सह-कर्जदार), 3. पुष्पा सुरेश घाटगे (सह-कर्जदार), 1182/124, कृतिका अपार्टमेंट फ्लॅट क्र 10, माळी कॉलनी, जलतरण तलावा जवळ, टाकळा करवीर, राजारामपुरी, कोल्हापूर - 416008
कर्ज खाते क्र. : L1430STHL000005334460 **कर्ज कराराची दिनांक :** 21-06-2024
कर्जाची रक्कम :- रु. 31,50,000/- (रुपये एकतीस लाख पन्नास हजार फक्त)
एनपीए दिनांक : 07-05-2026, **मागणी सूचना दिनांक :** 15-05-2026
देय रक्कम : रु. 32,82,794.23/- (रुपये बत्तीस लाख ब्याऐंशी हजार सातशे चौरयाण्णव आणि तेवीस पैसे फक्त) दि. 15-05-2026 रोजी नुसार देय

मालमत्तेची अनुसूची : पुढील मालमत्तेचे सर्व खंड आणि तुकडे, रो हाऊस मालमत्ता संबंधित युनिट क्र. 16-ए, मोजमाप 118.31 चौ. मी. (7/12 उताऱ्यानुसार क्षेत्रफळ 118.00 चौ. मी.), सोबत त्यावरील बांधकाम मंजूर आरसीसी इमारत योजनेनुसार मोजमाप 80.78 चौ. मी. बिल्ट-अप (सोबत मूल्यांकन क्षेत्रफळ 102.28 चौ. मी. बिल्ट-अप), "स्वप्नलोक प्रोजेक्ट" मध्ये, मालमत्ता संबंधित आर. एस. क्र. 24, हिस्सा क्र. 2 यावर स्थित, मौजे सरनोबतवाडी, तालुका करवीर, जिल्हा कोल्हापूर, उप-निबंधक, करवीर यांच्या अधिकारक्षेत्रात, संबंधित ग्रामपंचायत मालमत्ता क्र. 1225/16, ए 3 बीएचके रो हाऊस मालमत्ता, आणि चतुःसीमा पुढीलप्रमाणे : पूर्व : रस्ता, पश्चिम : बंगलो क्र. ए-15 ची मालमत्ता, दक्षिण : रस्ता, उत्तर : आर. एस. क्र. 24/2 ची उर्वरित मालमत्ता.

वर नमूद कर्जदारांना आवाहन करण्यात येते की त्यांनी वर नमूद मागणी केलेल्या थकबाकी रकमेचा या सूचनेच्या दिनांकापासून 60 दिवसांचे आत संपूर्ण भरणा करावा, अन्यथा निम्नस्वाक्षरीकारांना नाईलाजाने वर नमूद अनामतीवर सरफेसी कायदा अंतर्गत कारवाई करण्याचे पाऊल उचलावे लागेल. कृपया लक्षात घ्यावे की सदर अधिनियमातील अनुच्छेद 13 (13) अनुसार यादरम्यान आपणांस आमच्या संमतीविना वर नमूद अनामतीचे विक्री, भाडेपट्टी किंवा इतर कोणत्याही मार्गाने हस्तांतरण करण्यास प्रतिबंध करण्यात येतो.

स्वा./- प्राधिकृत अधिकारी
निडो होम फायनान्स लिमिटेड करिता,
(पूर्वीची एडेलविस हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखली जाणारी)

ठिकाण : पुणे
दिनांक : 08.06.2026

चोलामंडलम इन्वेस्टमेंट अँड फायनान्स कंपनी लिमिटेड

Chola Enter a better life

कॉर्पोरेट कार्यालय : "चोला क्रेस्ट", सी-54 व 55, सुपर बी-4, थिरू व्ही. का. इंडस्ट्रियल इस्टेट, गिंडी, चेन्नई – 600032. शाखा कार्यालय:पहिला मजला, 221/B, 1A/2, कार्यालय क्र. 1 ते 12, सेंटर वन अपार्टमेंट, ताराबाई पार्क, ता. व उपजिल्हा करवीर, कोल्हापूर (महाराष्ट्र) – 416003. बँक जवळ, रत्नागिरी – 415612 शाखा कार्यालय: 3रा मजला, सी.एस. क्र. 593 ते 596, कमर्शियल लायब्ररी बिल्डिंग, काँग्रेस भवन जवळ, खानभाग, सांगली – 416416 संपर्क क्रमांक: श्री. राहुल भाटिया मो. नं. 9610330093

अचल मालमत्तांच्या विक्रीसाठी विक्री सूचना

सिक्युरिटी इंटरेस्ट एनफोर्समेंट रुल्स, 2002 मधील नियम 8(6) च्या तरतुदीसह वाचण्यात येणाऱ्या सिक्युरीटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शिअल ॲसेट्स अँड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 अंतर्गत अचल मत्तांच्या विक्रीसाठी ई-लिलाव विक्री सूचना.
याद्वारे कर्जदार / सह-कर्जदार / जामीनदार आणि सर्व लोकांना सूचित करण्यात येते की सुरक्षित धनकोकडे तारण असलेल्या खालील वर्णनाच्या अचल मालमत्तांचा पुढे चोलामंडलम इन्वेस्टमेंट अँड फायनान्स कंपनी लिमिटेड असा उल्लेख करण्यात येणाऱ्या मे. चोलामंडलम इन्वेस्टमेंट अँड फायनान्स कंपनी लिमिटेड च्या प्राधिकृत अधिकाऱ्यांनी **सांकेतिक/प्रत्यक्ष ताबा** घेतलेला आहे. सदर सुरक्षित मालमत्ता **"जशी आहे जेथे आहे", "जशी आहे जे काही आहे" आणि "तेथे जे काही आहे"** तत्त्वावर ई-लिलावाद्वारे विक्री करण्यात येईल. याद्वारे सर्वसाधारण जनतेस सूचित करण्यात येते की आम्ही सदर जाहीर लिलाव **www.auctionfocus.in/chola-lap.** या वेबसाईटच्या माध्यमातून करणार आहोत.

ई-लिलाव दिनांक व वेळ :	ईएमडी जमा करण्याची अंतिम तारीख :	तपासणी दिनांक :
14-07-2026 रोजी सकाळी 11.00 ते दुपारी 1.00 वाजेपर्यंत (प्रत्येक वेळी 3 मिनिटांची अमर्याद वाढ लागू राहील).	**13-07-2026** (सायंकाळी 5.30 वाजेपर्यंत)	**03/07/2026**

अनु क्र.	खाते क्र. आणि कर्जदार, सह-कर्जदार/गहाणदार यांची नावे	कलम 13(2) अंतर्गत मागणी नोटीसनुसार दिनांक व रक्कम	राखीव किंमत, अनामत रक्कम आणि बोली वाढीची रक्कम (रुपयांमध्ये)	सूचना कालावधी / ताब्याचा प्रकार
1.	(कर्ज खाते क्र. HE01RTI00000043973,HE01RTI00000098655, XVFPRUJ00006307423) **1. हृषीकेश सुभोध गोखले (सह-अर्जदार), 2. गोखले फूड्स प्रॉडक्ट्स (सह-अर्जदार), 3. सुलभा सुधीर गोखले (सह-अर्जदार), 4. सुधीर भिकाजी गोखले (सह-अर्जदार)5. सुमित्रा सुभोध गोखले (सह-अर्जदार) 1 ते 5 यांचा पत्ता:** 1700, सातवली रोड, भाट वाडी, लांजा, रत्नागिरी, महाराष्ट्र – 416701, **6. सुखदा सुनील दामले (सह-अर्जदार)** पत्ता: फ्लॅट क्र. 101, नक्षत्र हाइट्स – I, संगम टॉकीज मागे, कोल्हापूर, महाराष्ट्र – 416001	19/02/2026 रु. 51,06,877/- 17/02/2026 रोजी	रु. 73,00,000/- रु. 7,30,000/- रु. 1,00,000/-	30 दिवस / सांकेतिक ताबा
	मालमत्तेचे वर्णन: संपत्ती चा सर्व भाग आणि तुकडा बेअरिंग प्लॉट क्र. 2, सर्वे क्र./हिस्सा क्र. 226/A//B/1, एकूण क्षेत्रफळ अंदाजे 1100.00 चौ. मी., तसेच ग्रामपंचायत घर क्रमांक 1700 व 2039 (निवासी बंगला) यांसह, मौजे लांजा, तालुका – लांजा, जिल्हा – रत्नागिरी येथे स्थित आहे.			
2.	कर्ज खाते क्र. HE01SGL00000040254 **1. महेश अनिल विभुते (अर्जदार), 2. महेश ट्रेडिंग कंपनी (सह-अर्जदार), 3. विनायक राजाराम विभुते (सह-अर्जदार), 4. लक्ष्मी वसंत विभुते (सह-अर्जदार), 5. नागेंद्र राजाराम विभुते (सह-अर्जदार), 6. अनिल राजाराम विभुते (सह-अर्जदार), 7. मिनाक्षी अनिल विभुते (सह-अर्जदार) सर्व रा. :** 693, झाशी चौक, गणपती पेठ, सांगली, महाराष्ट्र - 416416.	11/03/2026 रु. 5646979.00/- 11/03/2026 रोजी	रु. 58,00,000/- रु. 5,80,000/- रु. 1,00,000/-	30 दिवस / सांकेतिक ताबा
	मालमत्तेचे विवरण :- मालमत्तेचा सर्व भाग आणि तुकडा सी.टी.एस. क्र. 693, क्षेत्रफळ सुमारे 146.30 चौ. मी. म्हणजेच 1574.19 चौ. फूट तसेच त्यावरील संपूर्ण बांधकामासह असलेली मिळकत, पेठभाग, सांगली, ता. मिरज, जि. सांगली येथे स्थित, मालमत्ता एस.एम.के.सी. मर्यादित येते. **चतुर्सिमा पुढीलप्रमाणे :- पूर्वेस :** श्री. भोळे यांची मालमत्ता, **पश्चिमेस :** गोल्ड प्लाझा अपार्टमेंट, **दक्षिणेस :** रस्ता, **उत्तरेस :** महात गल्ली व पॅसेज,			
3.	(कर्ज खाते क्र. HE01SGL00000044694) **1. जावेद यासीन मुल्ला (अर्जदार), 2. जबीन जावेद मुल्ला (सह-अर्जदार), 3. ऑटो पॅलेस (सह-अर्जदार) 1 व 2 यांचा पत्ता:** फ्लॅट क्र. 17, पत्रकार नगर रोड, टेलिफोन ऑफिस जवळ, पत्रकार नगर, सांगली, महाराष्ट्र – 416416 **1 व 3 यांचा पत्ता:** 22, पिंक पॅलेस, कोल्हापूर रोड जवळ, सांगली – 416416	12/01/2026 रु. 8411920.00/- 12/01/2026 रोजी	रु. 1,20,00,000/- रु. 12,00,000/- रु. 1,00,000/-	30 दिवस / प्रत्यक्ष ताबा
	मालमत्तेचे विवरण :- मालमत्ता 1 सर्व भाग आणि तुकडा व्यावसायिक दुकान क्र. PS 22, क्षेत्रफळ सुमारे 22.03 चौ. मी. तसेच ओटा क्षेत्र सुमारे 3.84 चौ. मी., भुईमजल्यावर स्थित, "पिंक पॅलेस" नावाच्या इमारतीमध्ये, प्लॉट क्र. 19 + 20, आर.एस. क्र. 548/1+2, 549/1+2, एरिया क्षेत्रफळ अनुक्रमे सुमारे 651 चौ. मी. व 632 चौ. मी. असलेल्या जमिनीवर बांधलेली, सांगली, ता. मिरज, जि. सांगली येथे स्थित. **चतुर्सिमा पुढीलप्रमाणे: पूर्व –** प्लॉट क्र. 18, **पश्चिम –** कोल्हापूर रोड, **दक्षिण –** आर.एस. क्र. 547, **उत्तर –** 7.5 मीटर रुंदीचा रस्ता **मालमत्ता 2** सर्व भाग आणि तुकडा रहिवासी फ्लॅट क्र. F-17, क्षेत्रफळ सुमारे 55.79 चौ. मी. (बिल्ट-अप) व 94.79 चौ. मी. (सुपर बिल्ट-अप, टेरेससह), दुसऱ्या मजल्यावर स्थित, "शिव क्लासिक अपार्टमेंट" नावाच्या इमारतीमध्ये, सीटीएस क्र. 11938 (जुना प्लॉट क्र. 8, बेअरिंग सर्व्हे क्र. 467/1+2/1A) एरिया क्षेत्रफळ सुमारे 939.9 चौ. मी. असलेल्या जमिनीवर बांधलेली, गाव मिरज, ता. मिरज, जि. सांगली येथे स्थित .			

सीआयएफसीएलला ज्ञात असलेले भार/दायित्वे: ज्ञात नाही

1. सर्व इच्छुक सहभागी / बोलीदारांनी **www.auctionfocus.in/chola-lap आणि www.cholamandalam.com/news/auction-notices** या संकेतस्थळांना भेट द्यावी. अधिक तपशील व सहाय्यासाठी इच्छुक बोलीदारांनी खालीलप्रमाणे संपर्क साधावा — **श्री. मुहम्मद रहीस - 8124000030 / 6374845616 ई-मेल आयडी: CholaAuctionLAP@chola.murugappa.com फक्त ई-लिलाव प्रशिक्षणासाठी संपर्क: M/s. Auction Focus; प्राची त्रिवेदी - 9016641848 यांच्याशी संपर्क साधावा.**
2. ई-लिलावात सहभागी होण्यासाठी आवश्यक असलेल्या अटी व शर्तींबाबत अधिक माहितीसाठी कृपया **www.auctionfocus.in/chola-lap आणि www.cholamandalam.com/news/auction-notices** या संकेतस्थळांना भेट द्यावी.

ही सूचना सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, 2002 मधील नियम 8(6) अंतर्गत देण्यात येणारी वैधानिक 30 दिवसांची विक्री सूचना

दिनांक: 08/06/2026, स्थळ: कोल्हापूर, सांगली. **(प्राधिकृत अधिकारी), चोलामंडलम इन्वेस्टमेंट अँड फायनान्स कंपनी लिमिटेड**

TATA

टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड

नोंदणीकृत कार्यालय : 11वा मजला, टॉवर ए, पेनिन्सुला बिझनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुंबई - 400013.
शाखा पत्ता : टाटा कॅपिटल हाऊसिंग फायनान्स लि., एबीआयएल, पहिला मजला अवंती रेसिडेन्सी, अभिनव चौक, टिळक रोड, पुणे - 411030.

अचल मालमत्तेच्या विक्रीसाठी सूचना

(सिक्युरिटी इंटरेस्ट (एनफोर्समेन्ट) रुल्स, 2002 च्या नियम 9(1) सह वाचलेल्या नियम 8(6) अंतर्गत)
सिक्युरिटी इंटरेस्ट (एनफोर्समेन्ट) रुल्स, 2002 च्या नियम 8(6) आणि नियम 9(1) सह वाचण्यात येणाऱ्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शिअल ॲसेट्स अँड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, 2002 अंतर्गत अचल मालमत्तेच्या विक्रीसाठी 15 दिवसांची ई-लिलाव सूचना.

याद्वारे सर्वसामान्य जनतेस आणि कर्जदार / सह-कर्जदारांना किंवा त्यांच्या कायदेशीर वारस / प्रतिनिधींना (कर्जदार) सूचित करण्यात येते की **टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड (टीसीएचएफएल)** यांचेकडे तारण असलेल्या खाली नमूद अचल मालमत्तेचा **टीसीएचएफएल** च्या प्राधिकृत अधिकाऱ्यांनी ताबा घेतलेला असून त्यांची खाली नमूद कर्जदार व सह-कर्जदारांकडून वसूल करणे असलेल्या एकूण रकमेसाठी **''जशी आहे जेथे आहे'' व ''जशी आहे जे काही आहे'' आणि ''जे काही आहे तेथेच आहे''** आणि **''कोणत्याही आधाराशिवाय''** तत्त्वावर **दि. 24-06-2026** रोजी विक्री करण्यात येईल. आरक्षित किंमत आणि बयाणा रक्कम खाली देण्यात आलेली आहे. याद्वारे सूचित करण्यात येते की विक्री पुढे ढकलण्यात / खंडित करण्यात न आल्यास सदर अनामत मत्ता / मालमत्तेची **दि. 24-06-2026 रोजी दु. 2.00 वाजता** ई-लिलावाद्वारे विक्री करण्यात येईल. या ई-लिलावात सहभागी होण्यासाठी असलेला डिमांड ड्राफ्ट असलेला मोहरबंद लिफाफा **टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड,** एबीआयएल, पहिला मजला अवंती रेसिडेन्सी, अभिनव चौक, टिळक रोड, पुणे - 411030 येथील शाखा कार्यालयात **दि. 23-06-2026 रोजी सायं. 5.00 वाजेपर्यंत** किंवा त्या पूर्वी सादर करावा.
अनामत मत्ता / अचल मालमत्तेची विक्री खाली वर्णन केलेल्या संक्षिप्त तपशिलानुसार **"जशी आहे जेथे आहे"** अटीवर करण्यात येईलः

अ. क्र.	कर्ज खाते क्र.	कर्जदार / सह-कर्जदार / कायदेशीर वारस / कायदेशीर प्रतिनिधी / जामीनदार यांचे नाव	मागणी सूचना दिनांक	आरक्षित किंमत	नुसार थकबाकी
1	9872723	श्री. दत्तात्रय भीमाजी धमाल सौ. रेश्मा दत्तात्रय धमाल	रु. 4,78,925/- 17-07-2025	रु. 4,40,000/- बयाणा रक्कम (ईएमडी) : रु. 44,000/- ताबा प्रकार : प्रत्यक्ष	रु. 668003/- 30-05-2026
	अचल मालमत्तेचे वर्णन : पुढील मालमत्तेचे सर्व खंड आणि तुकडे, निवासी फ्लॅट मोजमाप 15.33 चौ. मी. (165 चौ. फू. च्या समतुल्य) कार्पेट क्षेत्रफळ संबंधित क्र. 307 "एक्झर्बिया एबोड" म्हणून ओळखल्या जाणारया सदर संकुला च्या "डी1" इमारतीच्या तिसऱ्या मजल्यावर स्थित, जमीन मोजमाप 2 हेक्टर्स 91.36 आर्स अंतर्गत बांधकामाधीन संबंधित गट क्र. 240, गाव जांभूळ, तालुका मावळ जिल्हा पुणे येथे स्थित आणि वसलेले आणि जिल्हा परिषद गाव जांभूळ आणि ग्रामपंचायत गाव जांभूळ यांच्या हद्दीत.				
2	9604038	सौ. मनीषा विजय भंडारे (कर्जदार) श्री. विजय बबन भंडारे (सह-कर्जदार)	रु. 14,58,717/- 10 फेब्रुवारी 2020	रु. 6,90,000/- बयाणा रक्कम (ईएमडी) : रु. 69,000/- ताबा प्रकार : प्रत्यक्ष	रु. 3207378/- 30-05-2026
	अचल मालमत्तेचे वर्णन : पुढील मालमत्तेचे सर्व खंड आणि तुकडे - फ्लॅट क्र. 405, चौथ्या मजल्यावर, इंद्रायणी हाईट्स फेज II योजनेमध्ये, गाव कोरेगाव भीमा, तालुका शिरूर, शिरूर पंचायत समिती, ग्रामपंचायत, जिल्हा पुणे च्या हद्दीत.				
3	9852649	श्री. गोरख बनसुडे (कर्जदार), सौ. अश्विनी बनसुडे (सह-कर्जदार)	रु. 11,48,407/- 26.04.2021	रु. 7,50,000/- बयाणा रक्कम (ईएमडी) : रु. 75,000/- ताबा प्रकार : प्रत्यक्ष	रु. 3097340/- 30-05-2026
	अचल मालमत्तेचे वर्णन : अनुसूची - अ : मालमत्ता 01 : पुढील मालमत्तेचे सर्व खंड आणि तुकडे - फ्लॅट क्र. 705, 7 व्या मजल्यावर, ए- 5 बिल्डिंग, मोजमाप 509 चौ. फूट, म्हणजे 47.29 चौ. मीटर, लगतच्या टेरेससह मोजमाप सुमारे 82 चौ. फूट, म्हणजे 7.62 चौ. मीटर, आणि सोबत एक आच्छादित कार पार्किंगचे क्षेत्रफळ सुमारे 9.29 चौ. मीटर, "आपल घर उरळीकांचन" म्हणून ओळखल्या जाणाऱ्या प्रकल्पात, येथील जमिनीवर बांधलेल्या नवीन गट क्रमांक 751 आणि 752. मोजे गाव शिंदवणे, ताः हवेली, जि : पुणे. चतुःसीमा पुढीलप्रमाणे :- पूर्व : गट क्रमांक 773, पश्चिम : गट क्रमांक 754, 752, उत्तर : गट क्रमांक 774, आणि तलाव, दक्षिण : गट क्रमांक 756, 757. **मालमत्ता 02 :** बेअरिंग फ्लॅट क्रमांक 706, 7 व्या मजल्यावर, बिल्डिंग ए - 5, कार्पेट क्षेत्रफळ 509 चौ. फूट, म्हणजे 47.29 चौ. मीटर, लगतच्या टेरेससह सुमारे 82 चौ. फूट, म्हणजे 7.62 चौ. मीटर, आणि सोबत एक आच्छादित कार पार्किंगचे क्षेत्रफळ सुमारे 9.29 चौ. मीटर, "आपल घर उरळीकांचन" म्हणून ओळखल्या जाणाऱ्या प्रकल्पात, येथील जमिनीवर बांधलेल्या नवीन गट क्रमांक 751 आणि 752. मोजे गाव शिंदवणे, ता : हवेली,जि : पुणे. चतुःसीमा पुढीलप्रमाणे :- पूर्व : गट क्रमांक 751, पश्चिम : रस्ता, उत्तर : तलाव (गट क्रमांक 752 चा भाग), दक्षिण : गट क्रमांक 753.				
4	9475964	श्री. मधुप दर्शन जोशी, सौ. तारा जोशी	रु. 11,32,316/- 14-10-2021	रु. 3,90,000/- बयाणा रक्कम (ईएमडी) : रु. 39,000/- ताबा प्रकार : प्रत्यक्ष	रु. 2237989/- 30-05-2026
	अचल मालमत्तेचे वर्णन : पुढील मालमत्तेचे सर्व खंड आणि तुकडे - फ्लॅट क्रमांक 401, मोजमाप क्षेत्रफळ 336 चौ. फूट. म्हणजे 31.21 चौ. मीटर, "प्लेटर रंजणगाव" या नावाने ओळखल्या जाणाऱ्या प्रकल्पातील इमारत क्रमांक 'ए - 2 ओनीझ' मध्ये चौथ्या मजल्यावर, गट क्र. 3697 (जुना सर्व्हे क्र. 217/1) या जमिनीवर बांधलेले, गाव कारेगाव, तालुका शिरूर, जि. पुणे येथे स्थित.				
5	9460505	श्री. रोशन वसंतराव नांदेकर (कर्जदार)	रु. 20,61,726/- 16 सप्टेंबर 2019	रु. 9,99,000/- बयाणा रक्कम (ईएमडी) : रु. 99,900/- ताबा प्रकार : प्रत्यक्ष	रु. 5534929/- 30-